

¢  
W.P(Crl.)No. 98-101 OF 2001  
ITEM No.201 & 211

Court No. 4

SECTION X  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Crl.) No. 98-101/2001

BISHARAT ALI RAJPUT & ORS.

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

( For Final Disposal )  
( With Office Report )  
With

W.P(Crl.)No.161-164/2001,Crl.A.No.680/2001 and WP(Crl)126/2003

Date : 19/02/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s) Mr.Bhim Singh,Adv.  
Mr.BS Billowria,Adv.  
Mr.Manzoor Ali Khan,Adv.  
Mr.Rohit Pandey,Adv.  
Mr. Dinesh Kumar Garg,Adv.

Mrs.Ranjana Narayan,AC

Mr.Bhim Singh,Adv.  
Mr.B.S.Billowria,Adv.  
Mr.Satish Vig,Adv.

For Respondent (s) Mr.Soli J.Sorabjee,AG  
Mr.Raju Ramachandran,ASG  
Mr.A.Mariarputham,Adv.  
Mrs.Aruna Mathur,Adv,  
Ms. Sushma Suri,Adv.  
Mr. Anis Suhrawardy,Adv.

Mr.Satish Vig,Adv.

Ms.Deepti R.Mehrotra,Adv.  
Mr.Garvesh Kabra,Adv.

:2:

UPON hearing counsel the Court made the following  
O R D E R

The learned Attorney General seeks to put on record an affidavit on behalf of the Ministry of Home Affairs to the effect that the children have not in fact been kept in jail but are k

apt in an Observation Home at Faridkot. It is also stated by the learned Attorney General that four more children have been sent back to Pakistan and only three remained and steps have been taken to repatriate them. The matter is adjourned till after the Holi Vacation in order to put the affidavit on record. It is noted that the repatriation orders in respect of the petitioners who have already been directed to be repatriated have been placed on record.

(USHA BHARDWAJ)  
P.S. TO REGISTRAR

(MADHU SAXENA)  
COURT MASTER